

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-1091(ND)2018

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.04.2019

NAME OF THE COMPANY: M/s. Pro Sportify Pvt. Ltd. V/s. M/s. Vivid IT Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

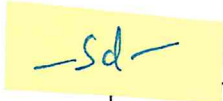
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Present: Mr. Gautam Singhal, Advocate for RP

ORDER

Ld. Counsel for the RP submits that no resolution plan has been received in this case and COC is considering the liquidation of the assets of the Corporate Debtor. He therefore prays for an adjournment to file his application. It is also been brought to the notice of this Bench that 180 days of the CIR process shall be expire on 17th April, 2019, no resolution has been passed for any extension and there is no plan in sight.

Be listed as and when application is filed.


(V. K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)